

12.08 hrs.

COMMITTEE ON PRIVATE MEM-
 BERS' BILLS AND RESOLUTIONS

NINTH REPORT

Shri S. V. Krishnamoorthy Rao
 (Shimoga): I beg to present the
 Ninth Report of the Committee on
 Private Members' Bills and Resolu-
 tions.

12.09 hrs.

ESTIMATES COMMITTEE

THIRD AND FOURTH REPORTS

Shri H. C. Dasappa (Bangalore):
 Sir, I beg to present the following
 Reports of the Estimates Committee:

- (i) Third Report on Action Taken
 by Government on the recom-
 mendations contained in the
 Hundred and Fourteenth Re-
 port of the Estimates Com-
 mittee (Second Lok Sabha) on
 the Ministry of Transport and
 Communications (Depart-
 ments of Communications and
 Civil Aviation)—Overseas
 Communications Service; and
- (ii) Fourth Report on Action
 Taken by Government on the
 recommendations contained in
 the Thirty seventh Report of
 Estimates Committee (Sec-
 ond Lok Sabha) on the
 Ministry of Health—Public
 Health (Part I).

12.10 hrs.

METAL TOKENS (AMENDMENT)
 BILL*

**The Deputy Minister in the Minis-
 try of Finance (Shri B. R. Bhagat):**
 Sir, on behalf of Shri Morarji Desai,
 I beg to move for leave to introduce
 a Bill further to amend the Metal
 Tokens Act, 1889.

Mr. Speaker: The question is:

"That leave be granted to intro-
 duce a Bill further to amend the
 Metal Tokens Act, 1889".

The motion was adopted.

Shri B. R. Bhagat: Sir, I introduce
 the Bill.

12.11 hrs.

PETROLEUM PIPELINES (ACQUI-
 SITION OF RIGHT OF USER IN
 LAND) BILL*

**The Deputy Minister in the Minis-
 try of Mines and Fuel (Shri Hajar-
 navis):** On behalf of Shri K. D. Mala-
 viya, I beg to move for leave to in-
 troduce a Bill to provide for the ac-
 quisition of right of user in land for
 laying petroleum pipelines and for
 matters connected therewith.

Mr. Speaker: The question is:

"That leave be granted to in-
 troduce a Bill to provide for the
 acquisition of right of user in land
 for laying petroleum pipelines and
 for matters connected therewith."

The motion was adopted.

Shri Hajarnavis: Sir, I introduce
 the Bill.

12.12 hrs.

RESOLUTIONS RE: PROCLAMA-
 TION OF EMERGENCY AND
 AGGRESSION BY CHINA—
contd.

Mr. Speaker: The House will now
 take up further discussion on the
 resolutions moved by the hon. Prime
 Minister on 8th November, 1962, along
 with the amendments that are there.
The Minister of Parliamentary Affairs
 has told me that the Government is
 prepared to allot another day for this
 discussion. So, we have got tomorrow